

Himachal Pradesh Land Revenue (Amendment) Act, 2011

CONTENTS

- 1. <u>Short title</u>
- 2. Amendment of section 34
- 3. Amendment of section 35

Himachal Pradesh Land Revenue (Amendment) Act, 2011

PREAMBLE

AN ACT further to amend the Himachal Pradesh Land Revenue Act, 1954 (Act No. 6 of 1954).

BE it enacted by the Legislative Assembly of Himachal Pradesh in the Sixty-second Year of the Republic of India as follows:--

1. Short title :-

This Act may be called the Himachal Pradesh Land Revenue (Amendment) Act, 2011.

2. Amendment of section 34 :-

In section 34 of the Himachal Pradesh Land Revenue Act, 1954 (hereinafter referred to as the principal Act),-

(a) in sub-section (1), for the words "by the Patwari of each estate" the words "by the Revenue Officer concerned for each estate", shall be substituted; and

(b) in sub-section (3), after the words "each estate", the words "and the Revenue Officer" shall be inserted.

3. Amendment of section 35 :-

In section 35 of the principal Act,-

(a) in sub-section (1), after the words "of the estate", the words"or the Revenue Officer concerned" shall be inserted;

(b) in sub-section (2), after the words "to the patwari", the words "or the Revenue Officer concerned" shall be inserted;

(c) in sub-section (3), after the words "The patwari", the words and signs "or the Revenue Officer, as the case may be," shall be inserted; and

(d) in sub-section (5), after the words "to the patwari", the words "or the Revenue Officer" shall be inserted.